

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**I.A. No. 63/2017 in  
Petition No. 173/MP/2017**

Subject : Interlocutory Application for pre-ponement and urgent listing of  
Petition No. 173/MP/2017.

Date of hearing : 7.9.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : INOX Wind Infrastructure Services Ltd.

Respondents : Power Grid Corporation of India Limited and Others

Parties present : Ms. Swapna Seshadri, Advocate, INOX  
Shri Awnish Pandey, INOX

**Record of Proceedings**

Learned counsel for the Petitioner mentioned the matter and submitted that the present interlocutory application has been filed for early listing of the main Petition. Learned counsel for the Petitioner further submitted that the Petitioner had filed Petition No.173/MP/2017 for seeking relaxation in the provisions of Regulations 2(b) (i), 8, 12 and 15 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 and the corresponding provisions in the Detailed Procedure made thereunder to enable the Petitioner to evacuate power from the wind power projects in accordance with the guidelines issued by Ministry of New and Renewable Energy which was admitted on 29.8.2017 and is listed for hearing on 17.10.2017.

2. Learned counsel for the Petitioner further submitted that as per Clause 3.16 of the RfS document, the Project Developer shall report tie-up of Financing Arrangements for the projects within 9 months from the date of issue of LoA i.e. 5.4.2017. Learned counsel for the Petitioner submitted that there will be severe financial consequences on the Petitioner if the timelines prescribed in the RfS will not be met as the RfS document provides for substantial financial penalties in case the timelines specified are not adhered to including encashment of bank guarantees. Learned counsel for the Petitioner requested the Commission to pre-pone the hearing of the Petition.

3. Considering the submission of the learned counsel for the Petitioner, the Commission modifying the ROP dated 29.8.2017, directed the Respondents to file their

replies, by 15.9.2017, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 22.9.2017. Accordingly, the Commission disposed of the I.A.

4. The Commission directed to list the Petition for hearing on 27.9.2017.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**